

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 180/94

Date of Decision: 23.6.1999

M.M.Ratnu

Applicant.

Advocate for  
Applicant.

Versus

Union of India & Anr.

Respondent(s)

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S.Bawej, Member (A)

(1) To be referred to the Reporter or not? *✓*

(2) Whether it needs to be circulated to *✓*  
other Benches of the Tribunal?

*R.G.Vaidyanatha*  
(R.G.VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

OA. NO. 180/94

Wednesday this the 23rd day of June, 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri D.S.Bawej, Member (A)

Madan Mohan Ratnu,  
R/o C/o. Shri M.R.Pednekar,  
Devki Nandan Building,  
Shivaji Nagar, Thane(W).

... Applicant

V/S.

1. Union of India  
through the Secretary,  
Ministry of Human Resources,  
Shastry Bhavan, Delhi.

2. The Union Public Service  
Commission, Dholpur House,  
Shah Jahan Road, New Delhi.

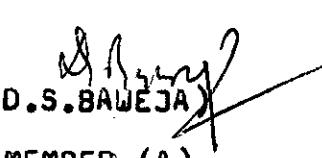
... Respondents

ORDER

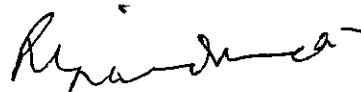
(Per: Shri Justice R.G.Vaidyanatha, VC)

Both the parties absent. Applicant's counsel is also absent. We have perused the allegations in the OA. The main prayer in the application is that the applicant should be permitted to appear in the IAS Examination to be held in pursuance of the UPSC Notification dated 1.1.1994. The examination must have been held some time in 1994. We are now in 1999. Since the applicant wanted permission to appear in examination of 1994 and there is no interim order. If the examination was over 5 years back, no relief can be granted in the present OA. In other words, the application has become infructuous.

2. In the result, the application is dismissed having as become infructuous. No costs.

  
(D.S.BAWEJA)

MEMBER (A)

  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN

mrj.